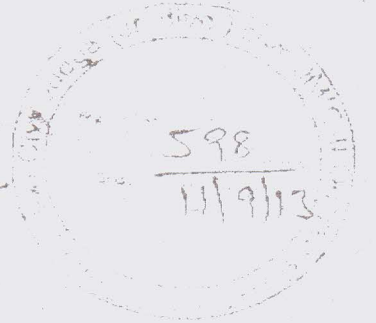



RETURN OF ASSETS AND LIABILITIES AS ON 31 03 2013



1. Name of the Government servant in full (In block letters) MRS. SHIKHA LAKHANPAL
2. Service to which he/she belongs: H. P. Judicial Services
3. Total length of service as on date: 11.09.2013, Around 7 months
 - (i) In Non GAZETTED rank : —
 - (ii) In GAZETTED rank : Gazetted Rank
4. Present post and place of posting: Civil Judge (Jr. Div) - cum - JM, Court no. - 2, Dharamshala, Distt - Kangra
5. Total annual income from all sources during the Calendar year immediately proceeding the 1st day of January, 20 —

DECLARATION:

I hereby declare that the particulars from FORM I to V are complete, true and correct as on 31.3.2013 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule (i) of Rule 18 of the Central Civil Service (Conduct) Rule, 1964.

Date: 11.09.2013

Signature.

- Note:
1. This return shall contain particulars of all assets and liabilities of the Govt. servant either in his own name or in the name of any other person.
 2. If a Government servant is a member of Hindu undivided family with coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No. 1 the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes may be added wherever necessary.

FORM NO-1

STATEMENT OF THE IMMOVABLE PROPERTY AS ON 31.12.2013
(i.e. LANDS, HOUSE, SHOPS, and OTHER BUILDINGS ETC)

Sl. No.	Description of property.	Precise Location (Name of Distt, Divn. The & Vill. In which the property is situated & also its distinctive number etc.	Area of land (in case of land & Building)	Nature of land (in case landed property)	Extent of interest	If not own name held & his/her relationship if any, with the Govt. Servant.	Date of Acquisition	How Acquired (Whether by purchase, mortgage, lease, inheritance gift or otherwise & name with details of person(s) from whom acquired (address & connection of the Govt. Servant if any, with the person/persons concerned please see note 1 below)	Value of property (see note 2 below)	Particulars of sanctions of prescribed authority, if any.	Total annual income from the property
1	2	3	4	5	6	7	8	9	10	11	12
						Nil					

Signature

Name: Shikha LakhanpalDate: 11-09-2013

Note - 1. For the purpose of column 9 of the term (Lease would on a lease of immovable property from the year or for any term exceeding one year or reserving a yearly rent. Where however, the lease of immovable property to obtained from a person having official dealing with the Govt. servant, such as a lease should be shown in this respect of the term of the lease whether it is short term of the lease whether it is short term or long term and periodically of the payment of the rent.


2. In col. No. 10 should be shown (a) where the property has been acquired by purchase, mortgage or lease, the price or premium for such acquisition (b) where it has been acquired by lease the total annual rent there of also

FORM NO. II

(i) Cash and Bank Balance exceeding 3 months emoluments, (ii) Deposits, loans advances and investments (Such as shares, securities and securities and debentures etc.)

Sr. No.	Description	Name and addresses of company, Bank etc.	Amount.	If not in own name and address of persons in whose name held and his/her relationship with the Govt Servant.	Annual Income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
	i) Cash and Bank Balance doesnot exceed 3 months emoluments					
	National Saving Certificate	Regt ⁿ no- 6603	Rs 10,000	Date of maturity - 04.03.2019		
		Date - 04.03.2013	one time investment.			

Date: 11-09-2013

Signature: 
Name: Shikha Lakhande

- Notes - 1. in column 7, particulars regarding sanction obtained or report made in respect of the various transactions may be given.
2. The terms 'emoluments' means the pay and allowances received by the Govt. servants.